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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 754 of 1995.

Between

Dated: 5.9.1995.

M. Durgalamma.

...

Applicant

And

1. Flag Officer, Commanding in Chief, Eastern Naval Command,  
Naval Base, Visakhapatnam.

2. Admiral Superintendent, Naval Dockyard, Visakhapatnam.

...

Respondents

Counsel for the Applicant : Sri. S.Kishore

Counsel for the Respondents : Sri. K.Bhaskara Rao, Addl. CGSC.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

(13)

- 2 -

OA 754/95.

Dt. of Order: 5-9-95.

(Order passed by Hon'ble Shri R.Rangarajan, Member (A) ).

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The applicant in this application is wife of late M.Parayya, who worked under the control of Respondent No.2 with token No.5796. It is stated that he worked in the Naval Dockyard, Visakhapatnam for more than 10 years but unfortunately died while in service on 17-8-90. The applicant received all the terminal benefits of her late husband on his demise, as can be seen from Annexure A-I.

2. Late Sri Parayya left behind his wife, the applicant, his parents and a son. The applicant after demise of her husband <sup>granted</sup> applied for compassionate appointment for herself and submitted <sup>to</sup> representations to that effect from time to time. It is stated that her representations were dt.23-1-91, 14-4-92, 1-2-93 and <sup>further</sup> 26-6-94. It is stated that the Respondent No.2 had asked the Mandal Revenue Officer, Visakhapatnam in-charge to submit the <sup>Complaint</sup> necessary details in regard to the family <sup>particulars</sup> and also the particulars regarding ~~be~~ movable and immovable properties of late Sri Parayya vide letter No.PIR/2402/SI26,dt.26-6-91. The Mandal Revenue Officer supplied the necessary details and also recommended employment assistance to the applicant vide his letter Dis.No.2632/91/B, dt.23-12-91. It is alleged that no action has been taken after receipt of the reply from the M.R.O.,

... 3.

Visakhapatnam, and she was also not informed anything in regard to her appointment on compassionate grounds by Respondent No.2.

3. It is stated for the applicant that she was engaged as a Dailywages Narrickerated labour instead of giving her permanent employment on compassionate grounds.

4. Aggrieved by the above, she has filed this O.A. for a direction to the Respondents to provide a suitable post to the applicant on compassionate grounds considering her qualifications and eligibility and also regularise her services as per rules.

5. The husband of the applicant was a permanent skilled labour under the control of Respondent No.2 and because of that, details were asked for by the Respondent No.2 from M.R.O., Visakhapatnam, in connection <sup>for</sup> ~~of~~ granting her compassionate ground appointment. Though the M.R.O., had given the necessary details by his letter dt.23-12-91, it is very unfortunate that ~~in~~ <sup>though</sup> appointment on no reply has been given to her at all ~~granting her~~ /compassionate grounds or rejecting her request. It is essential that a suitable reply on the basis of the details available with the Respondents should be given to the applicant at the earliest.

6. Under the circumstances, the following direction is given :-

(i) Respondent No.2 should give a detailed reply to the applicant in regard to her prayer for compassionate ground appointment within a period

of three months from the date of  
receipt of a copy of this order.

7. It is needless to say that in case the applicant is ~~going to be~~  
aggrieved by the reply of the Respondent No.2, she will be at  
any ~~time~~  
liberty to approach this Tribunal by filing / O.A., if she is  
so advised.

8. The Original Application is ordered accordingly.  
No order as to costs.

MR. RANGARAJAN

(R.RANGARAJAN)  
Member (A)

Dated: 5th September, 1995.  
Dictated in Open Court.

*Abdul*  
Deputy Registrar (Judl.)

Copy to:-

1. Flag Officer, Commanding in Chief, Eastern Naval Command, Naval Base, Visakhapatnam.
2. Admiral Superintendent, Naval Dockyard, Visakhapatnam.
3. One copy to Sri. S.Kishore, advocate, CAT, Hyd.
4. One copy to Sri. K.Bhaskara Rao, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

DA-754/95

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. *R. Ranga Rajan*  
A. B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

~~JUDICIAL MEMBER.~~

ORDER/JUDGEMENT:

DATED: 5/9/1995.

M.A./P.A./C.A.NO.

IN  
O.A.NO.

754/95

T.A.NO.

(W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

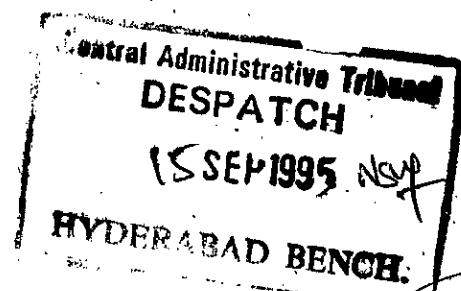
ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

No Spare Copy

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